

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 47/82-ALC4/2010 MEETING DATE : 22.02.2011

The Meeting No.47/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 22.02.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
3. Shri M. Mitra, Dy. DCGI, Office of DCGI
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.46/82 dated 15.02.2011 were ratified by the Committee.

Case No.B-398	M/S Scitech Healthcare Pvt. Ltd.
Norms Committee Meeting No.47/11	F.No.01/82/050/00436/AM08/DES-III
Meeting Date:22.02.2011	RA F.No.03/95/040/00466/AM08
Adv.Lic.No.0310445758 dated 09.10.2007	
Committee considered case as per agenda and noted that the firm had mentioned that the product is a nutritional supplement and does not require DML. However the Committee observed that the export product CoQ10 Softgel Capsule falls under Chapter 30 which is meant for Pharmaceutical Formulations and the same can not be manufactured without obtaining Drug Manufacturing Licence from Drug Authority. Accordingly, it was decided to reject the case.	

Case No.B-399	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.47/11	F.No.01/82/050/00402/AM10/DES-III
Meeting Date:22.02.2011	RA F.No.03/95/040/00212/AM10
Adv.Lic.No.0310526937 dated 02.07.2009	
Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.	

Case No. B-400	M/s Srini Pharmaceuticals Ltd.
Norms Committee Meeting No. 47/11	F.No.01/83/050/01679/AM04/DES-III
Meeting Date 22.02.2011	RA F.No. 09/24/040/00376/AM04

Adv. Lic. No.0910017292 dated 30.01.2004	
Committee considered case as per agenda. The representative of the firm appeared before the Committee and explained the case. He informed the Committee that the same amendment in the import item No.1 has already been approved by NC in its 24/09 meeting held on 09.09.2008 against their another Advance licence No.0910015414 dated 14.08.2003. After detailed deliberations and in light of earlier decision taken in 24/09 meeting held on 09.09.2008 and in consultation with technical authority present in meeting, Committee decided to amend the description of import item No.1 to read as "3-Amino-1-PhenylButane/1-Methyl-3-Phenyl Propylamine" without any other change in the decision taken in 45/83 meeting held on 17.03.2004. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-401	M/s J.B. Chemicals & Pharmaceuticals Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/050/00208/AM08/DES-III F.No.01/82/050/00564/AM08/DES-III F.No.01/82/050/00941/AM09/DES-III
Meeting Date 22.02.2011	RA F.No. 03/94/040/01325/AM08 RA F.No. 03/94/040/01050/AM08 RA F.No. 03/94/040/00483/AM09
Adv. Lic. No.0310466942 dated 01.04.2008 Adv. Lic. No.0310459136 dated 25.01.2008 Adv. Lic. No.0310484421 dated 29.08.2008	
Committee considered case as per agenda and after considering Production and Consumption Data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to enhance the quantity of Kanamycin Acid Sulphate to the extent of 1.466 gram/1 gm vial" without any other change in the earlier decisions taken by NC. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-402	M/S Glenmark Pharmaceuticals Ltd.
Norms Committee Meeting No.47/11	F.No.01/82/050/01107/AM04/DES-III
Meeting Date:22.02.2011	RA F.No.03/24/040/01857/AM04
Adv.Lic.No.0310241497 dated 11.12.2003	
Committee considered case as per agenda and observed that in this case, norms were fixed by NC in its 43/82 meeting held on 19.02.2004. Since the letter conveying the decision of NC was not received by the firm, they made representation for fixation of norms in 2007. The case was again considered by NC in 20/08 meeting held on 18.09.2007 and the same was rejected as time barred. The firm has requested to withdraw the decision of NC taken 18.09.2007 as the norms were already fixed by NC in its meeting held on 19.02.2004. After detailed deliberations and in consultation with technical authority present in meeting, decided to withdraw the decision taken in 20/08 meeting held on 18.09.2007 and to advise RA to regularize the advance licence	

as per decision taken by NC in 43/82 meeting held on 19.02.2004.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-402A	M/S Arch Pharmalabs Ltd.
Norms Committee Meeting No.47/11	F.No. 01/82/050/01469/AM09 F.No. 01/82/050/00829/AM10 F.No. 01/82/050/00009/AM10 F.No. 01/82/050/00294/AM10
Meeting Date: 22.02.2011	RA F.No.03/94/040/00752/AM09 RA F.No.03/94/040/00713/AM10 RA F.No.03/94/040/01131/AM09 RA F.No.03/94/040/00087/AM09
Adv.Lic.No.0310493255 dated 06.11.2008 Adv.Lic.No.0310551191 dated 06.12.2009 Adv.Lic.No.0310514341 dated 02.04.2009 Adv.Lic.No.0310524765 dated 18.06.2009	
Committee considered case as per agenda. The representatives of the firm appeared before the Committee for personal hearing and explained the case. They informed the Committee that they are importing Ox Bile Solid content 75% and the by-product in the process can not be reused and therefore the actual consumption of the said product is 6.5 kg/kg of export product. After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to enhance the quantity of Ox Bile Solids 75% to the extent of 6.5 kg/kg of export product without any other change in the decisions taken in 31/82 meeting held on 02.11.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-403	M/S Pab Organics Pvt. Ltd.
Norms Committee Meeting No.47/11	F.No.01/82/050/00311/AM11/DES-III F.No.01/82/050/01613/AM10/DES-III
Meeting Date:22.02.2011	RA F.No.34/24/040/00154/AM10 RA F.No.34/24/040/00153/AM10
Adv.Lic.No.3410026789 dated 08.04.2010 Adv.Lic.No.3410023355dated 03.02.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to reject the request of the firm for enhancement in the quantity of input as the norms have already been fixed correctly on the basis of All Industry comparative data.	

Case No. A-57	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01039/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-58	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01029/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-59	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01030/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-60	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01031/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-61	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01036/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-62	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01041/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-63	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01032/AM11/DES-III

Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-64	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01037/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-65	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01040/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-66	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01042/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-67	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 47/11	F.No.01/82/162/01018/AM11/DES-III			
Meeting Date 22.02.2011				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Carbidopa	1 Kg.	1.	Methyldopa	2.55 kg
		2.	Methanol	2.68 kg
		3.	Toluene	1.53 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. A-68	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01043/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-69	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01044/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-70	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01019/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-71	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 47/11	F.No.01/82/162/01020/AM11/DES-III			
Meeting Date 22.02.2011				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin	1 Kg.	1.	1,1-Cyclophxane Diacetic Acid	1.941 kg
		2.	Methanol	2.24 kg
		3.	Heptanes	0.40 kg
		4.	Isopropyl Alcohol	0.86 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. A-72	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 47/11	F.No.01/82/162/01046/AM11/DES-III			
Meeting Date 22.02.2011				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Carotene	1 Kg.	1.	1,2 Epoxy Butane	1.15 kg
		2.	Tetra Hydrofuran	4.02 kg
		3.	Ethylene Dibromide	3.67 kg
		4.	Methanol	6.66 kg
		5.	Toluene	2.13 kg
		6.	Triphenyl Phosphine	2.13 kg

		7.	HBr (47%)	1.41 kg
		8.	2,7-Dimethylocta-2,4,6-Triene-1,8-Dial/C-10 Dialdehyde	0.42 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-73	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 47/11	F.No.01/82/162/01015/AM11/DES-III			
Meeting Date 22.02.2011				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alendronic Acid	1 Kg.	1.	4-Amino Butyric Acid	0.60 kg
		2.	Toluene	1.94 kg
		3.	DMF	0.02 kg
		4.	Dimethyl Phosphite	0.584 kg
		5.	Triethyl Amine	0.45 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-74	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 47/11	F.No.01/82/162/01016/AM11/DES-III			
Meeting Date 22.02.2011				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alpha, Alpha Dimethyl-P-Bromo Phenyl Acetic Acid methyl Ester	1 Kg.	1.	Methacrylic Acid	1.16 kg
		2.	Toluene	0.68 kg
		3.	Heptane	0.943 kg
		4.	Methanol	0.462 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-75	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01045/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-76	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 47/11	F.No.01/82/162/01017/AM11/DES-III			
Meeting Date 22.02.2011				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bupropion Hcl	1 Kg.	1.	3'-Chloropropiophenone	0.85 kg
		2.	Toluene	3.20 kg
		3.	Acetone	0.316 kg
		4.	IPA	2.46 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-77	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/01038/AM11/DES-III
Meeting Date 22.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-78	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 47/11	F.No.01/82/162/01014/AM11/DES-III			
Meeting Date 22.02.2011				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Nitro Isophthalic Acid dimethyl Ester	1 Kg.	1.	5-Nitroisothallic Acid	0.94 kg
		2.	Methanol	1.10 kg
		3.	Sulphuric Acid	0.26 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-79	M/s Oleofine Organics (India) Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/00550/AM11/DES-III
Meeting Date 22.02.2011	RA F.No.03/95/040/00361/AM11
Application under para 4.4.2 of HBP.	
Committee considered case as per agenda. Ms Hema, Export Manager of the firm appeared for personal hearing before the Committee and explained the case. She informed the Committee that they will be importing Hydrogenated Palm Stearin – (HPS) (Edible Grade), while Directorate of Vanaspati, Vegetable Oils and Fats have	

given NOC for import of Hydrogenated Palm Stearine, (Non Edible Grade). Committee observed that as per para 4.7 of HBP, Vol.I, Advance Authorisations for import of all vegetable/edible Oils classified under Chapter 15 can be issued under para 4.4.2 of HBP, Vol.I. The Committee also felt that it is not practicable to clarify Hydrogenated Palm Stearin (HPS) as edible or non-edible oil. Further the item (ITC(HS) Code 15162091) is free for import. The Committee also noted that NOC is not required for issue of Advance Authorisation under para 4.4.2 of HBP, as per FTP/HBP.

The Committee thus decided to fix ad-hoc norms as under or as applied by the firm which is lower for issue of Advance Authorisation under para 4.4.2 of HBP on the basis of written comments received from Department of C&PC vide their U.O. No.14010/39/2008/Ch.II dated 11.09.2009.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monoglyceride (GMS) (Glycerol Monostearate)	1 Kg.	1.	Hyderogenated Palm Stearine	0.872 kg
		2.	Glycerine	0.180 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. A-80	M/s Oleofine Organics (India) Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/00551/AM11/DES-III
Meeting Date 22.02.2011	RA F.No.03/95/040/00257/AM11
Application under para 4.4.2 of HBP.	

Committee considered case as per agenda. Ms Hema, Export Manager of the firm appeared for personal hearing before the Committee and explained the case. She informed the Committee that they will be importing Hydrogenated Palm Stearin – (HPS) (Edible Grade), while Directorate of Vanaspati, Vegetable Oils and Fats have given NOC for import of Hydrogenated Palm Stearine, (Non Edible Grade). Committee observed that as per para 4.7 of HBP, Vol.I, Advance Authorisations for import of all vegetable/edible Oils classified under Chapter 15 can be issued under para 4.4.2 of HBP, Vol.I. The Committee also felt that it is not practicable to clarify Hydrogenated Palm Stearin (HPS) as edible or non-edible oil. Further the item (ITC(HS) Code 15162091) is free for import. The Committee also noted that NOC is not required for issue of Advance Authorisation under para 4.4.2 of HBP, as per FTP/HBP.

The Committee thus decided to fix ad-hoc norms as under or as applied by the firm which is lower for issue of Advance Authorisation under para 4.4.2 of HBP on the basis of written comments received from Department of C&PC vide their U.O. No.14010/39/2008/Ch.II dated 11.09.2009.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monoglyceride (GMS) (Glycerol Monostearate)	1 Kg.	1.	Hyderogenated Palm Stearine	0.872 kg
		2.	Glycerine	0.180 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. C-34	M/s Emami Ltd.
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Norms Committee Meeting No. 47/11	F.No.01/82/162/00639/AM11/DES-III
Meeting Date 22.02.2011	
Committee considered case as per agenda and observed that the application was forwarded to DC(MSME) long back for their comments, but the written technical comments have not been received. It was, therefore, decided to remind DC(MSME) through D.O. letter at the level of Chairman, NC-3 and also decided to forward a copy of application to Department of Ayush for their comments. Accordingly, case was deferred for 08.03.2011.	

Case No. C-35	M/s Emami Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/00638/AM11/DES-III
Meeting Date 22.02.2011	
Committee considered case as per agenda and observed that the application was forwarded to DC(MSME) long back for their comments, but the written technical comments have not been received. It was, therefore, decided to remind DC(MSME) through D.O. letter at the level of Chairman, NC-3 and also decided to forward a copy of application to Department of Ayush for their comments. Accordingly, case was deferred for 08.03.2011.	

Case No. C-36	M/s Emami Ltd.
Norms Committee Meeting No. 47/11	F.No.01/82/162/00637/AM11/DES-III
Meeting Date 22.02.2011	
Committee considered case as per agenda and observed that the application was forwarded to DC(MSME) long back for their comments, but the written technical comments have not been received. It was, therefore, decided to remind DC(MSME) through D.O. letter at the level of Chairman, NC-3 and also decided to forward a copy of application to Department of Ayush for their comments. Accordingly, case was deferred for 08.03.2011.	

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Case No.:461/24/83-ALC1/2007	Party Name:NICHIPLAST INDIA PVT LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/83/050/01318/AM07/	RLA File :05/24/040/00876/AM07/	Lic.No/Date:0510200569 07.03.2007	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/87 meeting held on 16.07.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dettol Medicated Fabric Plaster (Size 20 mm X 66 mm, Box of 100 Strips)	1 Box	1.	Elastic Fabric of 106 cm (Containing more than 5% Elastomeric Yarn by weight)	0.14133 Sq. Meter
		2.	Narrow Woven Fabric Roll of Cotton (12 mm width)	0.03155 Sq. Meter
		3.	PVC/PE Covering Foil (39 mm width)	0.16380 Sq. Meter

RA concerned may take further necessary action as per above decision of NC.

2	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:22.03.2011
	Decision :Committee considered case as per agenda. The representative of the firm appeared before the Committee for personal hearing and explained the case. He informed the Committee that they are having two Drug Manufacturing Licences, one for export to Germany and another for export to all the countries except Germany. He gave a copy of DML for the instant advance authorization in which some correction was carried out but the same was not authenticated by Drug Authority. Committee, therefore, advise the representative of the firm to get the correction in DML authenticated from Drug Authority. Committee also requested Shri M. Mitra, Dy. Drugs Controller General present in meeting to verify the corrections made in the DML. Accordingly, case was deferred for 22.03.2011.			

Case No.:12/15/82-ALC4/2009

Party Name:VIVIMED LABS LIMITED

Meet No/Date:47/82-ALC4/2010
22.02.2011

Status:Case
Approved

HQ File :01/82/050/00241/AM10/

RLA File :09/24/040/00105/AM10/

Lic.No/Date:0910038337
24.06.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2010-Ch.II dated 07.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product

Exp. Qty.

Sl.No.

Import items

Qty. allowed

Vivinol (4-N Butyl Resorcinol or 4-Butyl-1,3-Dihydroxy Benzene)

1 Kg.

1.

Resorcinol

2.42 kg

2.

4 (N) Butyric Acid

2.54 kg

3.

Zinc Chloride Anhydrous

1.00 kg

4.

Toluene

1.00 kg

5.

Hexane

1.00 kg

6.

Isopropyl Alcohol

1.00 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:2/47/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01592/AM11/	RLA File :07/21/040/00729/AM10/	Lic.No/Date:0710068320 17.11.2009	Defer Date:22.03.2011
	Decision :Committee considered case as per agenda and observed that the firm has sought export of Injection, but they have given the quantity of Injection in kilograms, while it should be indicated in numbers. It was, therefore, decided to seek a clarification from the firm in this regard and defer the case for 22.03.2011.			

Meet No/Date:47/82-ALC4/2010

5	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	22.02.2011	Status:Case
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Deferred Defer
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:66/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/00281/AM11/	RLA File :09/24/040/00404/AM10/	Lic.No/Date:0910040497 01.01.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken 4/82 meeting held on 27.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Zidovudine	1 kg	1.	3-Azido-3-Deoxy Thymidine (total impurities NLT 5%)	1.05 kg
		2.	Dimethyl Sulfoxide	1.56 kg
		3.	Methanol	2.19 kg
RA concerned may take further necessary action as per above decision of NC.				

7	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of DC(MSME).			

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Case No.:18/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/00052/AM11/	RLA File :03/94/040/00795/AM10/	Lic.No/Date:0310555546 15.01.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Trichloro Pyrimidine 5-Fluoro (Purity NLT 98%)	1 kg	1.	Trichloro Pyrimidine 5-Fluoro (Purity NLT 90%)	1.10 kg
RA concerned may take further necessary action as per above decision of NC.				

9

Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved													
HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010														
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.																
<table><tr><th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Qty. allowed</th></tr><tr><td rowspan="2">Diethyl 2-Thienyl Methyl Malonate Synonyms: Propanedioic Acid 2-(2-Thienylmethyl)-1,3-Diethyl Ester Formula: C12H16O4S Purity: NLT 95%</td><td rowspan="2">1 kg</td><td>1.</td><td>Thiophene-2-Carboxyaldehyde Synonyms: 2-Thienyladehyde, 2-Thiophenecarboxaldehyde Formula: C5H4OS Purity: NLT 99%</td><td>0.554 kg</td></tr><tr><td>2.</td><td>Diethyl Malonate Synonyms: ethyl Methane Dicarboxylate, Ethyl Propanedioate Formula: CH2(COOC2H5)2 Purity: NLT 99%</td><td>0.791 kg</td></tr></table>				Export Product	Export Qty.	Sl.No.	import items	Qty. allowed	Diethyl 2-Thienyl Methyl Malonate Synonyms: Propanedioic Acid 2-(2-Thienylmethyl)-1,3-Diethyl Ester Formula: C12H16O4S Purity: NLT 95%	1 kg	1.	Thiophene-2-Carboxyaldehyde Synonyms: 2-Thienyladehyde, 2-Thiophenecarboxaldehyde Formula: C5H4OS Purity: NLT 99%	0.554 kg	2.	Diethyl Malonate Synonyms: ethyl Methane Dicarboxylate, Ethyl Propanedioate Formula: CH2(COOC2H5)2 Purity: NLT 99%	0.791 kg
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed												
Diethyl 2-Thienyl Methyl Malonate Synonyms: Propanedioic Acid 2-(2-Thienylmethyl)-1,3-Diethyl Ester Formula: C12H16O4S Purity: NLT 95%	1 kg	1.	Thiophene-2-Carboxyaldehyde Synonyms: 2-Thienyladehyde, 2-Thiophenecarboxaldehyde Formula: C5H4OS Purity: NLT 99%	0.554 kg												
		2.	Diethyl Malonate Synonyms: ethyl Methane Dicarboxylate, Ethyl Propanedioate Formula: CH2(COOC2H5)2 Purity: NLT 99%	0.791 kg												
RA concerned may take further necessary action as per above decision of NC.																

10	Case No.:39/5/82-ALC4/2010	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00073/AM11/	RLA File :03/95/040/00654/AM10/	Lic.No/Date:0310558977 08.02.2010	Defer Date:22.03.2011
	Decision :Committee decided to forward a copy of Application to DIPP for their comments. Accordingly, case was deferred for 22.03.2011.			

11	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:08.03.2011
	Decision :Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:2/19/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/00587/AM11/	RLA File :09/24/040/00492/AM10/	Lic.No/Date:0910041056 24.02.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of			

HBP as per details below or as applied by the firm whichever is lower.

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Darunavir	1 kg	1.	(2S,3S)-1,2-Epoxy-3-(Boc-Amino)-4-Phenyl Butane	1.41 kg
		2.	(3AS,6AR)-Tetrahydro-4-Methoxy Furo (3,4-B) Furan-2-(3H)-One	0.86 kg
		3.	Isobutyl Amine	2.06 kg
		4.	Tetrahydrofuran	0.76 kg
		5.	Acetonitrile	16.47 kg

RA concerned may take further necessary action as per above decision of NC.

13

Case No.:22/8/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/00211/AM11/	RLA File :03/94/040/00147/AM11/	Lic.No/Date:0310574313 14.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/84/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Olmesartan Medoxomill	1 Kg.	1.	4-(1-Hydroxy-1-Methyl-Ethyl)-2-Propyl-1H-Imidazole 5-Carboxylic Acid Ethyl Ester	0.78 kg
		2.	5-(4-Bromomethyl)(1,1-Bromomethyl)-2YL Triphenyl-1-H Tetrazole	1.81 kg
		3.	4-Chloromethyl-5-Methyl-1,3-dioxolen-2-one	0.48 kg
		4.	Dimethyl Formamide	6.72 kg
		5.	Tetrahydrofuran	3.43 kg
		6.	Potassium Carbonate	0.57 kg
		7.	Toluene	2.41 kg
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

15	Case No.:31/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00393/AM11/	RLA File :07/24/040/00035/AM11/	Lic.No/Date:0710071909 31.05.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

16	Case No.:34/39/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01115/AM11/	RLA File :09/24/040/00089/AM11/	Lic.No/Date:0910042293 10.06.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

17

Case No.:52/39/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01133/AM11/	RLA File :09/24/040/00108/AM11/	Lic.No/Date:0910042419 18.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine Anhydrous/Nevirapine	1 Kg.	1.	2-Chloro Nicotinic Acid	0.902 kg
		2.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		3.	Cyclohexane	1.109 kg
		4.	Cyclo Propylamine	0.57 kg
		5.	Diethylene Glycol Dimethyl Ether (Diglyme)	2.16 kg
		6.	Methanol	8.43 kg
		7.	Methylene Chloride	1.30 kg
		8.	2-Chloro-3-Amino-4-Methyl Pyridine (CAMP)	0.7594 kg
		9.	Steam/Thermal	As per fuel policy
RA concerned may take further necessary action as per above decision of NC.				

18	Case No.:26/39/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01107/AM11/	RLA File :09/24/040/00110/AM11/	Lic.No/Date:0910042467 24.06.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Finasteride	1 Kg.	1.	3-Oxo-4-Aza-5-Alpha-Androstane-17 Beta Carboxylic Acid	1.90 kg
		2.	Methylene Chloride	6.25 kg
		3.	Diisopropyl Ether	10.17 kg
		4.	Bis(Trimethyl Silyl)-Trifluoro Acetamide	1.47 kg
		5.	2,3-Dichloro-5,6-Dicyano Benzoquinone	0.86 kg
		6.	Tetrahydrofuran	3.12 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:26/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/00951/AM11/	RLA File :09/24/040/00081/AM11/	Lic.No/Date:0910042501 25.06.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	2,7-Dichloro-9H-Fluorene	1.134 kg
		2.	Methylene Dichloride	2.657 kg
		3.	Methanol	4.205 kg
		4.	Sodium Boro Hydride	0.07 kg
		5.	Di-Butylamine	1.23 kg
		6.	Dimethyl Formamide	1.063 kg
		7.	N-Heptane	1.454 kg
		8.	Activated Carbon (CECA ENO PC)	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:18/47/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
HQ File :01/82/050/01608/AM11/	RLA File :09/24/040/00505/AM10/	Lic.No/Date:0910042504 25.06.2010	Defer Date22.03.2011

Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.

21	Case No.:63/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01144/AM11/	RLA File :09/24/040/00116/AM11/	Lic.No/Date:0910042624 06.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:71/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01152/AM11/	RLA File :09/24/040/00008/AM11/	Lic.No/Date:0910042622 06.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

25

Case No.:7/47/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01597/AM11/	RLA File :05/23/040/00081/AM11/	Lic.No/Date:0510267986 13.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3,5 Trichloropyridine	1 Kg.	1.	Denatured Ethyl Alcohol	2.39 kg
		2.	Methanol	1.44 kg
		3.	Alumino Silicate Catalyst	0.0197 kg
		4.	Dimethyl Formamide	0.350 kg

		5.	Toluene	0.126 kg
		6.	Thionyl Chloride	0.960 kg
		7.	Sodium Nitrite	0.566 kg
		8.	Styrene	0.001 kg
		9.	Caustic Soda Lye (46%)	2.00 kg
RA concerned may take further necessary action as per above decision of NC.				

26	Case No.:10/47/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01600/AM11/	RLA File :05/23/040/00082/AM11/	Lic.No/Date:0510267990 13.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

27

Case No.:15/19/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/00600/AM11/	RLA File :09/24/040/00136/AM11/	Lic.No/Date:0910042745 20.07.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Emtricitabine	1 Kg.	1.	(2R,5R)-5-Hydroxy-[1,3] Oxathiolane-2-Carboxylic Acid 2-Isopropyl-5-Methyl Ester (ECE)	3.01 kg
		2.	5-Fluro Cytosine	1.348 kg
		3.	Hexamethyl Disilazane (HDMS)	1.86 kg
		4.	Dimethyl Formamide	4.31 kg
		5.	Sodium Borohydride	0.51 kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:28/39/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01109/AM11/	RLA File :22/24/040/00017/AM11/	Lic.No/Date:2210010203 21.07.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:4/47/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01594/AM11/	RLA File :05/23/040/00100/AM11/	Lic.No/Date:0510268832 22.07.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azacyclonol	1 Kg.	1.	Tetrahydrofuran	2.81 kg
		2.	Gamma Picoline	0.74 kg
		3.	Magnesium Turning	0.30 kg
		4.	Toluene	0.405 kg
		5.	Monochloro Benzene	1.40 kg
		6.	Methanol	0.375 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:6/47/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01596/AM11/	RLA File :05/23/040/00048/AM11/	Lic.No/Date:0510268831 22.07.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azacyclonol	1 Kg.	1.	Tetrahydrofuran	2.81 kg
		2.	Gamma Picoline	0.74 kg
		3.	Magnesium Turning	0.30 kg
		4.	Toluene	0.405 kg
		5.	Monochloro Benzene	1.40 kg
		6.	Methanol	0.375 kg

RA concerned may take further necessary action as per above decision of NC.

31	Case No.:11/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00596/AM11/	RLA File :03/94/040/00379/AM11/	Lic.No/Date:0310585032 26.07.2010	Defer Date:08.02.2011
	Decision :Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

32	Case No.:35/19/82-ALC4/2010	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00620/AM11/	RLA File :09/24/040/00045/AM11/	Lic.No/Date:0910042935 29.07.2010	Defer Date:22.03.2011
	Decision :Committee decided to call for the following information from the firm. 1. Percentage of yield achieved. 2. End use of export product. 3. Other technical technical details as per Appendix 33. Accordingly, case was deferred for 22.03.2011.			

33	Case No.:9/47/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved									
	HQ File :01/82/050/01599/AM11/	RLA File :31/24/040/00068/AM11/	Lic.No/Date:3110044134 29.07.2010										
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Fomepizole Injection 1 gm/ml 1.50 ml vial)</td><td>1 No.</td><td>1.</td><td>Fomepizole</td><td>1.65 gm/1.5 ml vial</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Fomepizole Injection 1 gm/ml 1.50 ml vial)	1 No.	1.	Fomepizole
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Fomepizole Injection 1 gm/ml 1.50 ml vial)	1 No.	1.	Fomepizole	1.65 gm/1.5 ml vial									

34	Case No.:32/19/82-ALC4/2010	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00617/AM11/	RLA File :07/24/040/00137/AM11/	Lic.No/Date:0710073295 30.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:37/19/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00622/AM11/	RLA File :09/24/040/00147/AM11/	Lic.No/Date:0910042939 30.07.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

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Case No.:5/47/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01595/AM11/	RLA File :05/23/040/00050/AM11/	Lic.No/Date:0510269607 03.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cetyl Pyridinium Chloride	1 Kg.	1.	Cetyl Chloride	0.930 kg
		2.	Ethyl Alcohol (Denatured)	0.930 kg
		3.	Methanol	0.450 kg
		4.	Alumino Silicate Catalyst	0.0076 kg
		5.	Hydrogen Peroxide	0.07 kg
		6.	Activated Carbon	0.20 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:36/39/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01117/AM11/	RLA File :09/24/040/00166/AM11/	Lic.No/Date:0910043004 06.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/141/2010-PI-(Norms) dated 06.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Telmisartan Powder	1 Kg.	1.	2-Cyano-4-Methyl Biphenyl	0.844 kg
		2.	N-Methyl-O-Phenylene Diamine 2 Hcl	0.74 kg
		3.	2-N-Propyl-4-Methyl-6-Carboxylate-1H-Benzimidazole	0.75 kg

		4.	1,2-Dimethoxyethane	1.93 kg
		5.	Methanol	4.316 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:46/39/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01127/AM11/	RLA File :09/24/040/00177/AM11/	Lic.No/Date:0910043001 06.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/52/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hcl	1 Kg.	1.	Acyclovir	0.78 kg
		2.	N,N''-Dicyclohexyl Carbodimide	1.3871 kg
		3.	4-(Dimethyl Amino) Pyridine	0.028 kg
		4.	N-benzyloxycarbonyl-L-valine (cBZ-1-valine)	1.1824 kg
		5.	N-N Dimethyl Formamide	3.77 kg
		6.	Methanol	5.98 kg
		7.	Steam/Thermal Coal	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:61/39/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01142/AM11/	RLA File :09/24/040/00132/AM11/	Lic.No/Date:0910043003 06.08.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:39/22/82-ALC4/2010	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
	HQ File :01/82/050/00692/AM11/	RLA File :03/95/040/00365/AM11/	Lic.No/Date:0310588002 17.08.2010		
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Amoxycillin and Clavulanate Potassium Tablets 375 mg	866666 Nos.	1.	Amoxycillin Trihydrate	251.940 kg
		2.	Clavulanate Potassium with Avicel/Microcrystalline Cellulose 102 (1:1)	262.990 kg
Amoxycillin and Clavulanate Potassium Tablets 625 mg	586274 Nos.	1.	Amoxycillin Trihydrate	340.86 kg
		2.	Clavulanate Potassium with Avicel/Microcrystalline Cellulose 102 (1:1)	177.905 kg

RA concerned may take further necessary action as per above decision of NC.

41

Case No.:41/22/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/00694/AM11/	RLA File :03/95/040/00338/AM11/	Lic.No/Date:0310588148 17.08.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl-6-Methyl Nicotinate	1 No.	1.	5-Ethyl-2-Methyl Pyridine	0.99 kg
		2.	Methylene Chloride	0.682 kg
		3.	Methanol	1.818 kg
RA concerned may take further necessary action as per above decision of NC.				

42	Case No.:2/39/82-ALC4/2010	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01083/AM11/	RLA File :03/94/040/00331/AM11/	Lic.No/Date:0310588174 17.08.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

43	Case No.:109/22/82-ALC4/2010		Party Name:HETERO LABS LIMITED		Meet No/Date:47/82-ALC4/2010 22.02.2011		Status:Case Approved	
	HQ File :01/82/050/00762/AM11/		RLA File :09/24/040/00203/AM11/		Lic.No/Date:0910043139 19.08.2010			
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

Ramipril	1 No.	1.	Benzyl-(Cis,Endo)-Octahydrocyclopenta (B) Pyrrole-2 (S)-Carboxylate Hydrochloride	1.11 kg
		2.	N-[1(S)-Carboethoxy-3-Phenylpropyl]-(S)-Alanine	1.155 kg
		3.	N,N-Dicyclohexylcarbodiimide	0.875 kg
		4.	Methylene Chloride	2.353 kg
		5.	Diisopropyl Ether	2.647 kg

RA concerned may take further necessary action as per above decision of NC.

44	Case No.:62/39/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01143/AM11/	RLA File :09/24/040/00204/AM11/	Lic.No/Date:0910043136 19.08.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:69/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01150/AM11/	RLA File :09/24/040/00161/AM11/	Lic.No/Date:0910043211 23.08.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/58/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine (6 Amino Purine)	0.914 kg
		2.	(R) Propylene Carbonate	0.7938 kg
		3.	Diethyl P-Toluene Sulphonyloxy Methyl Phosphonate	2.025 kg
		4.	Chloromethyl Iso Propyl Carbonate	2.0867 kg
		5.	Magnesium Tert Butoxide	0.536 kg
		6.	Hydrobromic Acid (48% w/w AQ. Solution)	6.54 kg
		7.	Triethylamine	1.028 kg
		8.	Dimethyl Formamide	2.04 kg
		9.	N-Methyl Pyrrolidinone	3.92 kg
		10.	Methylene Chloride	8.82 kg
		11.	Acetone	0.71 kg
		12.	Iso Propyl Alcohol	4.65 kg
		13.	Cyclohexane	1.79 kg

RA concerned may take further necessary action as per above decision of NC.

46	Case No.:17/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01098/AM11/	RLA File :09/24/040/00151/AM11/	Lic.No/Date:0910043227 24.08.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:70/39/82-ALC4/2010	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01151/AM11/	RLA File :09/24/040/00171/AM11/	Lic.No/Date:0910043238 24.08.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

48

Case No.:8/47/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01598/AM11/	RLA File :05/23/040/00129/AM11/	Lic.No/Date:0510271327 25.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pyridine 2 Aldehyde	1 Kg.	1.	Alpha Picoline	1.80 kg
		2.	Acetic Acid	1.75 kg
		3.	Hydrogen Peroxide (50%)	2.50 kg
		4.	Caustic Soda Lye (46%)2.10 kg	
		5.	Selenium Dioxide	0.05 kg
		6.	Ethylene dichloride (EDC)	1.60 kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:1/47/82-ALC4/2010	Party Name:BAL PHARMA LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01591/AM11/	RLA File :07/24/040/00205/AM11/	Lic.No/Date:0710073841 27.08.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/117/2007-PI-III dated 19.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amloride Hcl	1 Kg.	1.	Methyl 3,5 Diamino 6-Chloro Pyrazine 2-Carboxylate	0.838 kg/kg
		2.	Guanidine Hcl	0.40 kg/kg
		3.	Sodium Methoxide	0.22 kg/kg
		4.	Methanol	2.25 kg/kg
		5.	Hydrochloric Acid	Not an importable item. Hence not allowed
		6.	Hyflo	Not allowed as it is a free-flowing agent and not an input in the manufacturing process.
		7.	Activated Carbon	0.100 kg/kg

RA concerned may take further necessary action as per above decision of NC.

50

Case No.:102/40/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01301/AM11/	RLA File :31/24/040/00088/AM11/	Lic.No/Date:3110044569 01.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/104/2010/Ch.II dated 04.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Methyl Cyclohexyl Acetate	1 Kg.	1.	Phenol	0.775 kg
		2.	Methanol	0.264 kg
		3.	Acetic Acid	0.312 kg
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:3/47/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
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HQ File :01/82/050/01593/AM11/	RLA File :05/23/040/00138/AM11/	Lic.No/Date:0510272117 06.09.2010
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3,5 Trichloropyridine	1 Kg.	1.	Denatured Ethyl Alcohol	2.39 kg
		2.	Methanol	1.44 kg
		3.	Alumino Silicate Catalyst	0.0197 kg
		4.	Dimethyl Formamide	0.350 kg
		5.	Toluene	0.126 kg
		6.	Thionyl Chloride	0.960 kg
		7.	Sodium Nitrite	0.566 kg
		8.	Styrene	0.001 kg
		9.	Caustic Soda Lye (46%)	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:79/39/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01160/AM11/	RLA File :02/24/040/00102/AM11/	Lic.No/Date:0210147946 15.09.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Noscapine BP	0.091 kg	1	1 X Papaverine crude containing Noscapine not more than 10% and crude Papaverine not more than 27%	1kg
Papaverine Hcl BP	0.25 kg			
The imported Papaverine crude shall not contain any narcotic material like opium, Morphine, Codeine, Thevaine or any other alkaloids.				
RA concerned may take further necessary action as per above decision of Norms Committee.				

53	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366	Defer

		22.09.2010	Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:3/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/00870/AM11/	RLA File :09/24/040/00139/AM11/	Lic.No/Date:0910043602 23.09.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

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Case No.:10/27/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/00877/AM11/	RLA File :09/24/040/00242/AM11/	Lic.No/Date:0910043641 24.09.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-AVNA/7-AVCA	1 Kg.	1.	GCLE	2.672 kg
		2.	Acetone	3.61 kg
		3.	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		4.	Dimethyl Formamide (DMF)	2.45 kg
		5.	Methanol (Methyl Alcohol)	13.25 kg
		6.	Methylene Chloride	6.41 kg
		7.	Tri Phenyl Phosphine (TPP)	1.26 kg
RA concerned may take further necessary action as per above decision of NC.				

56	Case No.:14/27/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved																
	HQ File :01/82/050/00881/AM11/	RLA File :05/24/040/00228/AM11/	Lic.No/Date:0510273723 27.09.2010																	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Pantoprazole Sodium Sesquihydrate</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Acetone</td><td>2.00 kg</td></tr><tr><td>2.</td><td>Methylene Chloride</td><td>6.12 kg</td></tr><tr><td>3.</td><td>Activated Carbon</td><td>0.100 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Pantoprazole Sodium Sesquihydrate	1 Kg.	1.	Acetone	2.00 kg	2.	Methylene Chloride	6.12 kg	3.	Activated Carbon	0.100 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Pantoprazole Sodium Sesquihydrate	1 Kg.	1.	Acetone	2.00 kg																
		2.	Methylene Chloride	6.12 kg																
		3.	Activated Carbon	0.100 kg																

		4.	Methanol	0.88 kg
		5.	5-Difluoromethoxy-2-Mercapto-1H-Benzimidazole	0.80 kg
		6.	2-Chloromethyl-3,4-Dimethoxy Pyridine Hydrochloride	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:15/27/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved																																										
	HQ File :01/82/050/00882/AM11/	RLA File :05/24/040/00210/AM11/	Lic.No/Date:0510273747 27.09.2010																																											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/89/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="12">Atorvastatin Calcium</td><td rowspan="12">1 Kg.</td><td>1.</td><td>(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate</td><td>1.003kg</td></tr> <tr> <td>2.</td><td>Activated Carbon</td><td>0.047 kg</td></tr> <tr> <td>3.</td><td>Cyclohexane</td><td>0.235 kg</td></tr> <tr> <td>4.</td><td>Diketone(+/-)4-Fluro-Alfa(2-methyl-1-Oxopropyl)Fama-OX O-N Beta-Diphenylbenzenebutaneamide)</td><td>1.15 kg</td></tr> <tr> <td>5.</td><td>Heptane</td><td>1.60kg</td></tr> <tr> <td>6.</td><td>Isopropyl Alcohol</td><td>1.128 kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>5.45 kg</td></tr> <tr> <td>8.</td><td>Methyl-T-Butyl-Ether</td><td>2.63 kg</td></tr> <tr> <td>9.</td><td>Pivalic Acid</td><td>0.227kg</td></tr> <tr> <td>10.</td><td>Raney Nickel</td><td>0.105kg</td></tr> <tr> <td>11.</td><td>Tetrahydrofuran</td><td>2.12 kg</td></tr> <tr> <td>12.</td><td>Toluene</td><td>2.826 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	1.003kg	2.	Activated Carbon	0.047 kg	3.	Cyclohexane	0.235 kg	4.	Diketone(+/-)4-Fluro-Alfa(2-methyl-1-Oxopropyl)Fama-OX O-N Beta-Diphenylbenzenebutaneamide)	1.15 kg	5.	Heptane	1.60kg	6.	Isopropyl Alcohol	1.128 kg	7.	Methanol	5.45 kg	8.	Methyl-T-Butyl-Ether	2.63 kg	9.	Pivalic Acid	0.227kg	10.	Raney Nickel	0.105kg	11.	Tetrahydrofuran	2.12 kg	12.	Toluene
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																																										
Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	1.003kg																																										
		2.	Activated Carbon	0.047 kg																																										
		3.	Cyclohexane	0.235 kg																																										
		4.	Diketone(+/-)4-Fluro-Alfa(2-methyl-1-Oxopropyl)Fama-OX O-N Beta-Diphenylbenzenebutaneamide)	1.15 kg																																										
		5.	Heptane	1.60kg																																										
		6.	Isopropyl Alcohol	1.128 kg																																										
		7.	Methanol	5.45 kg																																										
		8.	Methyl-T-Butyl-Ether	2.63 kg																																										
		9.	Pivalic Acid	0.227kg																																										
		10.	Raney Nickel	0.105kg																																										
		11.	Tetrahydrofuran	2.12 kg																																										
		12.	Toluene	2.826 kg																																										

58	Case No.:9/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01090/AM11/	RLA File :03/94/040/00560/AM11/	Lic.No/Date:0310594225 28.09.2010	Defer Date:22.03.2011

Decision :Committee decided to remind Ministry of E&F for NOC. Accordingly, case was deferred for 22.03.2011.

59	Case No.:74/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01155/AM11/	RLA File :03/94/040/00601/AM11/	Lic.No/Date:0310594787 01.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to remind Ministry of E&F for NOC. Accordingly, case was deferred for 22.03.2011.			

60	Case No.:16/39/82-ALC4/2010	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01097/AM11/	RLA File :03/94/040/00500/AM11/	Lic.No/Date:0310595131 04.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

61	Case No.:28/47/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01618/AM11/	RLA File :09/24/040/00162/AM11/	Lic.No/Date:0910043817 06.10.2010	Defer Date:22.03.2011
	Decision :Committee decided to call for percentage of yield achieved from the firm. Accordingly, case was deferred for 22.03.2011.			

62	Case No.:40/39/82-ALC4/2010	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01121/AM11/	RLA File :04/24/040/00167/AM11/	Lic.No/Date:0410117838 07.10.2010	Defer Date:22.03.2011
	Decision :Committee decided to call for Master Batch Formula duly certified by Quality Control Incharge and copy of DML from the firm. Accordingly, case was deferred for 22.03.2011.			

63	Case No.:83/39/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01164/AM11/	RLA File :34/24/040/00161/AM11/	Lic.No/Date:3410028223 07.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:85/39/82-ALC4/2010	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
			Lic.No/Date:3410028299	

	HQ File :01/82/050/01166/AM11/	RLA File :34/24/040/00179/AM11/	13.10.2010	Defer
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			Date:22.03.2011

65	Case No.:33/39/82-ALC4/2010	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01114/AM11/	RLA File :50/24/040/00013/AM11/	Lic.No/Date:5010000420 14.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

66	Case No.:53/39/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01134/AM11/	RLA File :03/95/040/00540/AM11/	Lic.No/Date:0310597325 18.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

67	Case No.:86/39/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01167/AM11/	RLA File :22/24/040/00054/AM11/	Lic.No/Date:2210010557 22.10.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

68	Case No.:21/39/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01102/AM11/	RLA File :34/24/040/00178/AM11/	Lic.No/Date:3410028407 25.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:80/39/82-ALC4/2010	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01161/AM11/	RLA File :50/24/040/00017/AM11/	Lic.No/Date:5010000436 28.10.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

70	Case No.:6/35/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved																																																							
	HQ File :01/82/050/01022/AM11/	RLA File :31/24/040/00014/AM11/	Lic.No/Date:3110045491 16.11.2010																																																								
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/13/2008-PC-II dated 28.01.2011 in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																																											
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Water Corrosion Inhibitor (Brand Name- Corromin 3159)</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Tetraethylene Pentamine (TEPA)</td><td>0.050 kg</td></tr> <tr> <td>2.</td><td>Thioglycolic Acid</td><td>0.051 kg</td></tr> <tr> <td>3.</td><td>Mixed Xylene</td><td>0.005 kg</td></tr> <tr> <td>4.</td><td>Cocoamine Acetate</td><td>0.050 kg</td></tr> <tr> <td>5.</td><td>Cocoamine 15 E O</td><td>0.030 kg</td></tr> <tr> <td rowspan="6">Oil Corrosion Inhibitor (Corromin 3125)</td><td rowspan="6">1 kg</td><td>1.</td><td>Aminoethylethanolamine</td><td>0.031 kg</td></tr> <tr> <td>2.</td><td>Tetraethylene Pentamine</td><td>0.014 kg</td></tr> <tr> <td>3.</td><td>Thioglycolic Acid</td><td>0.040 kg</td></tr> <tr> <td>4.</td><td>Mixed Xylene</td><td>0.018 kg</td></tr> <tr> <td>5.</td><td>Cocoamine Acetate</td><td>0.030 kg</td></tr> <tr> <td>6.</td><td>Cocoamine 15 EO</td><td>0.040 kg</td></tr> <tr> <td rowspan="2">Scale Inhibitor (Scalemin 3640)</td><td rowspan="2">1 kg</td><td>1.</td><td>Acrylic Acid</td><td>0.190 kg</td></tr> <tr> <td>2.</td><td>2-Acrylamide Methyl Propene Sulfonic Acid (AMPS)</td><td>0.130 kg</td></tr> <tr> <td>Biocide-1 (Brand Name: Biomin 2750)</td><td>1 kg</td><td>1.</td><td>Tetrakis Hydroxymethyl Phosphonium Sulphate (THPS) 75%</td><td>0.484 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Water Corrosion Inhibitor (Brand Name- Corromin 3159)	1 Kg.	1.	Tetraethylene Pentamine (TEPA)	0.050 kg	2.	Thioglycolic Acid	0.051 kg	3.	Mixed Xylene	0.005 kg	4.	Cocoamine Acetate	0.050 kg	5.	Cocoamine 15 E O	0.030 kg	Oil Corrosion Inhibitor (Corromin 3125)	1 kg	1.	Aminoethylethanolamine	0.031 kg	2.	Tetraethylene Pentamine	0.014 kg	3.	Thioglycolic Acid	0.040 kg	4.	Mixed Xylene	0.018 kg	5.	Cocoamine Acetate	0.030 kg	6.	Cocoamine 15 EO	0.040 kg	Scale Inhibitor (Scalemin 3640)	1 kg	1.	Acrylic Acid	0.190 kg	2.	2-Acrylamide Methyl Propene Sulfonic Acid (AMPS)	0.130 kg	Biocide-1 (Brand Name: Biomin 2750)	1 kg	1.	Tetrakis Hydroxymethyl Phosphonium Sulphate (THPS) 75%	0.484 kg
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RA concerned may take further necessary action as per above decision of NC.																																																											

71	Case No.:9/35/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved																
	HQ File :01/82/050/01025/AM11/	RLA File :03/94/040/00667/AM11/	Lic.No/Date:0310602128 19.11.2010																	
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																				
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Phenylephrine Hcl</td><td rowspan="3">1 Kg.</td><td>1.</td><td>3-Hydroxy Acetophenone</td><td>2.47 kg</td></tr> <tr> <td>2.</td><td>N-Methyl Bencyl Amine</td><td>3.132 kg</td></tr> <tr> <td>3.</td><td>5% Palladium On Carbon</td><td>0.025 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Phenylephrine Hcl	1 Kg.	1.	3-Hydroxy Acetophenone	2.47 kg	2.	N-Methyl Bencyl Amine	3.132 kg	3.	5% Palladium On Carbon	0.025 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Phenylephrine Hcl	1 Kg.	1.	3-Hydroxy Acetophenone	2.47 kg																
		2.	N-Methyl Bencyl Amine	3.132 kg																
		3.	5% Palladium On Carbon	0.025 kg																

RA concerned may take further necessary action as per above decision of NC.

72	Case No.:12/35/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01028/AM11/	RLA File :05/24/040/00286/AM11/	Lic.No/Date:0510277419 22.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

73	Case No.:13/35/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01029/AM11/	RLA File :09/24/040/00323/AM11/	Lic.No/Date:0910044371 22.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

74	Case No.:107/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01188/AM11/	RLA File :03/94/040/00757/AM11/	Lic.No/Date:0310602264 22.11.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Exemestane 25 mg tablet (Qty. of Exemestane required for 25 mg tablet =25.5 mg)	1 Kg.	1.	Androstenedione
			2.	Dichloro Dicyano Benzoquinone (DDQ)
				Qty. allowed
				2.38 kg/kg of Exemestane
				1.70 kg/kg of Exemestane
	RA concerned may take further necessary action as per above decision of NC.			

75	Case No.:22/35/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01038/AM11/	RLA File :09/24/040/00338/AM11/	Lic.No/Date:0910044392 23.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/70/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
				Qty. allowed

Compresso GEM 70 (Gemfibrozil Granules DC 70%)	1 Kg.	1.	Gemfibrozil	0.707 kg
		2.	Maize Starch	0.1485 kg
		3.	Povidone K-30	0.0270 kg
		4.	Sodium Starch Glycollate	0.030 kg
		5.	Sodium Lauryl Sulphate	0.00150 kg
		6.	Starch Pregelatinised	0.083 kg
		7.	Stearic Acid	0.0100 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:105/39/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01186/AM11/	RLA File :03/95/040/00628/AM11/	Lic.No/Date:0310602565 23.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/389/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benazepril Hcl USP	1 kg	1.	3S-Amino-1-N-Terbutoxycarbonyl (S Amine)	0.8873 kg
		2.	Methanol	1.65 kg
		3.	Methylene Chloride	6.45 kg
		4.	N-Methyl Morpholine	0.65 kg
		5.	R-Ethyl-2-Hydroxy-4-Phenyl-Butanoate	0.762 kg
		6.	4-Nitro Benzene Sulfonyl Chloride	0.893 kg
		7.	Di Isopropyl Ether	4.30 kg
		8.	Activated Carbon	0.100 kg
		9.	Triethylamine	0.48 kg
		10.	Toluene	0.80 kg
		11.	Ethyl Acetate	4.34 kg
		12.	Sodium Carbonate	0.20 kg

RA concerned may take further necessary action as per above decision of NC.

77	Case No.:106/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01187/AM11/	RLA File :03/94/040/00786/AM11/	Lic.No/Date:0310603094 25.11.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atazanavir Sulphate	1 Kg.	1.	1-[4-(Pyridine-2-yl)Phenyl]-5(S)-2,5-Bis [Tert-Butyloxycarbonyl]-Amino]-4(S)-Hydroxy-6-Phenyl-2-Azahexane (DIBOC Compound)	1.00 kg
		2.	N-Methoxy Carbonyl-L-Tert-Leucine (MOC Tertleucine)	0.933 kg
		3.	1-Ethyl-3-(3-Dimethylaminopropyl) Carbodiimide Hydrochloride (EDC. Hcl)	0.79 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:14/47/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01604/AM11/	RLA File :22/24/040/00070/AM11/	Lic.No/Date:2210010679 25.11.2010		
Decision : Committee considered case as per agenda and in light earlier decision taken in 44/82 meeting held on 01.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin Hemihydrate	1 kg	1.	Levofloxacin Q Acid	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:19/47/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01609/AM11/	RLA File :09/24/040/00291/AM11/	Lic.No/Date:0910044461 25.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

80	Case No.:22/47/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01612/AM11/	RLA File :09/24/040/00345/AM11/	Lic.No/Date:0910044472 26.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM. No.35011/109/2010-PI-(Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L-Methyl Glyoxylate Hydrate (MGH)	1 kg	1.	Glyoxalic Acid	0.39 kg
		2.	Cyclohexane	0.533 kg

RA concerned may take further necessary action as per above decision of NC.

81	Case No.:91/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01172/AM11/	RLA File :05/23/040/00176/AM11/	Lic.No/Date:0510278093 29.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:93/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01174/AM11/	RLA File :05/23/040/00175/AM11/	Lic.No/Date:0510278092 29.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

83	Case No.:97/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01178/AM11/	RLA File :05/23/040/00010/AM11/	Lic.No/Date:0510278091 29.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:102/39/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01183/AM11/	RLA File :03/95/040/00687/AM11/	Lic.No/Date:0310603435 29.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

85	Case No.:99/39/82-ALC4/2010	Party Name:PREMIER INTERMEDIATES PVT. LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01180/AM11/	RLA File :03/95/040/00635/AM11/	Lic.No/Date:0310603682 30.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2010-Ch.III			

dated 04.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenyl Acetic Acid (MGH)	1 kg	1.	Benzyl Cyanide	0.940 kg
		2.	Caustic Soda	0.012 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:108/39/82-ALC4/2010	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01189/AM11/	RLA File :03/94/040/00682/AM11/	Lic.No/Date:0310603865 01.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/231/2008-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meropenem Injection USP 1 gm	1 mg Vial	1.	Meropenem Trihydrate USP	1197.90 mg
Meropenem Injection USP 500 mg	500 mg Vial	1.	Meropenem Trihydrate USP	598.95 mg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:23/47/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01613/AM11/	RLA File :09/24/040/00376/AM11/	Lic.No/Date:0910044524 01.12.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(4R-Cis)-5-(4-Amino-1,2-Dihydro-2-Oxo-1-Pyrimidinyl)-1,3-Oxathiolane-2-Carboxylic Acid (2S,5R)-Methyl Ester	1 Kg.	1.	Glyoxylic Acid 50%	0.90 kg
		2.	1,4-Dithiane-2,5-Dihydroxy	0.365 kg
		3.	n-Hexane	2.804 kg
		4.	Methylene Dichloride	4.30 kg
		5.	Toluene	2.096 kg
		6.	Cytosine	0.455 kg
		7.	Hexamethyl Disilazane	0.75 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:111/39/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01192/AM11/	RLA File :03/94/040/00793/AM11/	Lic.No/Date:0310604647 06.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/142/2010-PI (Norms) dated 06.12.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Perindopril Erbumins	1 kg.	1.	2(S)-Indoline-2-Carboxylic acid	0.947kg
		2.	Methanol	1.43 kg
		3.	Toluene	3.22 kg
		4.	Methylene Chloride/Methylene Dichloride/MDC	15.19 kg
		5.	L-Norvaline	1.423 kg
		6.	Acetonitrile	3.57 kg
		7.	Sodium Pyruvate	1.42 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:112/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01193/AM11/	RLA File :03/94/040/00808/AM11/	Lic.No/Date:0310604852 07.12.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Exemestane 25 mg tablet (Qty. of Exemestane required for 25 mg tablet =25.5 mg)	1 Kg.	1.	Androstenedione	2.38 kg/kg of Exemestane
		2.	Dichloro Dicyano Benzoquinone (DDQ)	1.70 kg/kg of Exemestane
RA concerned may take further necessary action as per above decision of NC.				

90	Case No.:9/43/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
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HQ File :01/82/050/01472/AM11/	RLA File :09/24/040/00383/AM11/	Lic.No/Date:0910044590 07.12.2010
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Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-O-Trityl-2,3-Anhydro Thymidine	1 Kg.	1.	Beta Thymidine	0.6263 kg
		2.	Trityl Chloride	0.719 kg
		3.	Methane Sulfonyl Chloride	0.365 kg
		4.	Toluene	2.125 kg
		5.	Methylene Chloride	3.00 kg
		6.	Methanol	2.75 kg

RA concerned may take further necessary action as per above decision of NC.

91	Case No.:25/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01615/AM11/	RLA File :09/24/040/00346/AM11/	Lic.No/Date:0910044599 07.12.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

92	Case No.:7/43/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01470/AM11/	RLA File :09/24/040/00395/AM11/	Lic.No/Date:0910044613 09.12.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm with nil wastage. RA concerned may take further necessary action as per above decision of NC.			

93	Case No.:78/39/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01159/AM11/	RLA File :03/95/040/00657/AM11/	Lic.No/Date:0310605745 10.12.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

94	Case No.:24/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
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HQ File :01/82/050/01614/AM11/	RLA File :09/24/040/00404/AM11/	Lic.No/Date:0910044631 10.12.2010	Defer Date:22.03.2011
Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

95	Case No.:77/39/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved																																				
	HQ File :01/82/050/01158/AM11/	RLA File :05/24/040/00311/AM11/	Lic.No/Date:0510279359 14.12.2010																																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/89/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Atorvastatin Calcium</td><td rowspan="10">1 Kg.</td><td>1.</td><td>(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate</td><td>1.003kg</td></tr> <tr> <td>2.</td><td>Activated Carbon</td><td>0.047 kg</td></tr> <tr> <td>3.</td><td>Cyclohexane</td><td>0.235 kg</td></tr> <tr> <td>4.</td><td>Diketone(+/-)4-Fluro-Alfa(2-methyl-1-Oxopropyl)Fama-OX O-N Beta-Diphenylbenzenebutaneamide)</td><td>1.15 kg</td></tr> <tr> <td>5.</td><td>Heptane</td><td>1.60kg</td></tr> <tr> <td>6.</td><td>Isopropyl Alcohol</td><td>1.128 kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>5.45 kg</td></tr> <tr> <td>8.</td><td>Methyl-T-Butyl-Ether</td><td>2.63 kg</td></tr> <tr> <td>9.</td><td>Tetrahydrofuran</td><td>2.12 kg</td></tr> <tr> <td>10.</td><td>Toluene</td><td>2.826 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	1.003kg	2.	Activated Carbon	0.047 kg	3.	Cyclohexane	0.235 kg	4.	Diketone(+/-)4-Fluro-Alfa(2-methyl-1-Oxopropyl)Fama-OX O-N Beta-Diphenylbenzenebutaneamide)	1.15 kg	5.	Heptane	1.60kg	6.	Isopropyl Alcohol	1.128 kg	7.	Methanol	5.45 kg	8.	Methyl-T-Butyl-Ether	2.63 kg	9.	Tetrahydrofuran	2.12 kg	10.	Toluene
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																																				
Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	1.003kg																																				
		2.	Activated Carbon	0.047 kg																																				
		3.	Cyclohexane	0.235 kg																																				
		4.	Diketone(+/-)4-Fluro-Alfa(2-methyl-1-Oxopropyl)Fama-OX O-N Beta-Diphenylbenzenebutaneamide)	1.15 kg																																				
		5.	Heptane	1.60kg																																				
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		7.	Methanol	5.45 kg																																				
		8.	Methyl-T-Butyl-Ether	2.63 kg																																				
		9.	Tetrahydrofuran	2.12 kg																																				
		10.	Toluene	2.826 kg																																				

96	Case No.:115/39/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved									
	HQ File :01/82/050/01196/AM11/	RLA File :09/24/040/00410/AM11/	Lic.No/Date:0910044673 14.12.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide O.M. No.35011/162/2009-PI (Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Phenyl-2-Dimethyl</td><td>1 Kg.</td><td>1.</td><td>Propiophenone</td><td>2.10 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Phenyl-2-Dimethyl	1 Kg.	1.	Propiophenone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-Phenyl-2-Dimethyl	1 Kg.	1.	Propiophenone	2.10 kg									

Amino Butanol	2.	Sodium Cyanide	0.768 kg
	3.	Iso Propyl Alcohol	1.38 kg
	4.	Sodium Bis (2-Methoxy Ethoxy Aluminium Hydride	2.412 kg
	5.	Acetone	1.50 kg
RA concerned may take further necessary action as per above decision of NC.			

97

Case No.:116/39/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01197/AM11/	RLA File :08/24/040/00271/AM11/	Lic.No/Date:0810094638 14.12.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tramadol Hcl 50 mg Tablet	1 No.	1.	Tramadol Hcl	51 mg
		2.	Lactose Anhydrous NF (Pharmatose DCL-21)	50 mg
		3.	Sodium Starch Glycolate NF	17.5 mg
		4.	Magnesium Stearate NF	3.00 mg
		5 to 10	Bottles & Caps	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:117/39/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01198/AM11/	RLA File :08/24/040/00260/AM11/	Lic.No/Date:0810094639 14.12.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No.43/82 dated 25.01.2011 and in line with SION A-412 with 2% wastage for bulk drug and Exipientes with Nil wastage and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP or as applied by firm whichever is lower. In NC meeting No.43/82 dated 25.01.2011, norm were fixed as under:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcitriol 0.25 MCG Caps.	1,12,87,860 Nos.	1.	Calcitriol	2.8784 gm
		2.	Med Chain Triglyceride NF	1749.119 kg
		3.	Gelatin NF	1608.887 kg
		4.	Glycerin USP	689.745 kg
		5.	Noncrystallizing Sorbitol Solution NF	229.708 kg

		6.	Bottles & caps (Packing Materials in finished form) Sl. No.6 to 9	As per packing policy
Calcitriol 0.50 MCG Caps	45,74,300 Nos.	1.	Calcitriol	2.333 gm
		2.	Med Chain Triglyceride NF	708.971 kg
		3.	Gelatin NF	654.125 kg
		4.	Glycerin USP	279.513 kg
		5.	Noncrystallizing Sorbitol Solution NF	93.087 kg
		6.	Bottles & caps (Packing Materials in finished form) Sl. No.6 to 9	As per packing policy

Note: RA may calculate quantity of inputs on pro-rata basis based on above decision and may take further necessary action as per above decision of NC.

99	Case No.:20/47/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01610/AM11/	RLA File :09/24/040/00230/AM11/	Lic.No/Date:0910044835 21.12.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:21/47/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01611/AM11/	RLA File :09/24/040/00400/AM11/	Lic.No/Date:0910044852 22.12.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paroxetine Hcl	1 No.	1.	(-)-Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine (Trans HMP)	0.9511 kg
		2.	Methane Sulfonylchloride	0.589 kg
		3.	Triethylamine	0.55 kg
		4.	Toluene	5.50 kg
		5.	Sesamol	0.55 kg
		6.	Potassium Carbonate	1.495 kg
		7.	Iso Propyl Alcohol	5.90 kg
		8.	N-Hexane	1.60 kg
		9.	Phenyl Chloro Formate	0.76 kg
RA concerned may take further necessary action as per above decision of NC.				

101	Case No.:45/47/82-ALC4/2010	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved									
	HQ File :01/82/050/01635/AM11/	RLA File :03/94/040/00722/AM11/	Lic.No/Date:0310609281 04.01.2011										
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 48/82 meeting held on 17.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Sodium Salicylate</td><td>1 Kg.</td><td>1.</td><td>Salicylic Acid</td><td>0.88 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed	Sodium Salicylate	1 Kg.	1.	Salicylic Acid
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed									
Sodium Salicylate	1 Kg.	1.	Salicylic Acid	0.88 kg									
RA concerned may take further necessary action as per above decision of NC.													

102	Case No.:48/47/82-ALC4/2010	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01638/AM11/	RLA File :03/94/040/00854/AM11/	Lic.No/Date:0310609825 06.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

103	Case No.:15/47/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01605/AM11/	RLA File :31/24/040/00177/AM11/	Lic.No/Date:3110046349 10.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

104	Case No.:13/43/82-ALC4/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved																		
	HQ File :01/82/050/01476/AM11/	RLA File :05/23/040/00285/AM11/	Lic.No/Date:0510281305 12.01.2011																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/4/2009-Ch.II dated 03.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Mikrofine TSH p-Toluene Sulfonyl Hydrazide</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Toluene</td><td>0.684 kg</td></tr> <tr> <td>2.</td><td>Chlorosulfonic Acid</td><td>3.81 kg</td></tr> <tr> <td>3.</td><td>Hydrazine Hydrate 80%</td><td>0.420 kg</td></tr> <tr> <td>4.</td><td>Dicumyl Peroxide</td><td>0.10 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Mikrofine TSH p-Toluene Sulfonyl Hydrazide	1 Kg.	1.	Toluene	0.684 kg	2.	Chlorosulfonic Acid	3.81 kg	3.	Hydrazine Hydrate 80%	0.420 kg	4.	Dicumyl Peroxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Mikrofine TSH p-Toluene Sulfonyl Hydrazide	1 Kg.	1.	Toluene	0.684 kg																		
		2.	Chlorosulfonic Acid	3.81 kg																		
		3.	Hydrazine Hydrate 80%	0.420 kg																		
		4.	Dicumyl Peroxide	0.10 kg																		

RA concerned may take further necessary action as per above decision of NC.

105	Case No.:15/43/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01478/AM11/	RLA File :09/24/040/00457/AM11/	Lic.No/Date:0910045121 12.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

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Case No.:37/47/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01627/AM11/	RLA File :03/94/040/00863/AM11/	Lic.No/Date:0310610773 12.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 26.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate Main Total Astrolide content: 62.5% Minimum	1 kg	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380kg
		3.	Propylene Oxide	0.280 kg
		4.	Diethyl Phthalate	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

107	Case No.:22/43/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01485/AM11/	RLA File :03/95/040/00841/AM11/	Lic.No/Date:0310611297 17.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

108	Case No.:26/43/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01489/AM11/	RLA File :09/24/040/00441/AM11/	Lic.No/Date:0910045163 17.01.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/87/2003/Ch-II dated 20.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Hydroxy Benzoate BP/Methyl Paraben	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.989 kg
		2.	Methanol	0.500 kg
Propyl Hydroxy Benzoate BP/Propyl Paraben	1 kg	1.	Para Hydroxy Benzoic Acid	0.836 kg
		2.	Propanol	0.472 kg

RA concerned may take further necessary action as per above decision of NC.

109

Case No.:38/47/82-ALC4/2010		Party Name:ELPPE CHEMICALS PRIVATE LIMITED		Meet No/Date:47/82-ALC4/2010 22.02.2011		Status:Case Approved	
HQ File :01/82/050/01628/AM11/		RLA File :03/94/040/00733/AM11/		Lic.No/Date:0310611267 17.01.2011			
Decision : Committee considered case as per agenda and in light of earlier decision taken in its 43/82 meeting held on 20.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product		
Phenyl Thio Proline		1 Kg.	1.	Trans-4-Hydroxy-L-Proline	1.466 kg		
			2.	Isobutyl Acetate	1.65 kg		
			3.	Methane Sulfonyl Chloride	1.78 kg		
			4.	Thio Phenol	0.99 kg		
RA concerned may take further necessary action as per above decision of Norms Committee.							

110

Case No.:33/43/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01496/AM11/	RLA File :05/23/040/00288/AM11/	Lic.No/Date:0510281867 18.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cetyl Pyridinium Chloride	1 Kg.	1.	Cetyl Chloride	0.930 kg
		2.	Ethyl Alcohol (Denatured)	0.930 kg
		3.	Methanol	0.450 kg
		4.	Alumino Silicate Catalyst	0.0076 kg

		5.	Hydrogen Peroxide	0.07 kg
		6.	Activated Carbon	0.20 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:34/43/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01497/AM11/	RLA File :05/23/040/00289/AM11/	Lic.No/Date:0510281922 18.01.2011		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 AVCA (CAVA)	1 Kg.	1.	7-Pheylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672 kg
		2.	Tri Phenyl Phosphine	1.26 kg
		3.	Methylene Chloride	6.41 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:35/43/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01498/AM11/	RLA File :05/23/040/00291/AM11/	Lic.No/Date:0510281923 18.01.2011		
Decision : Committee considered case as per agenda and light of earlier decision taken in 46/82 held on 15.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pavest	1 Kg.	1.	7-Pheylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1.274 kg
		2.	Tri Phenyl Phosphine	0.70 kg
		3.	Methylene Chloride	2.45 kg
RA concerned may take further necessary action as per above decision of NC.				

113	Case No.:27/47/82-ALC4/2010		Party Name:R.R.J. DYES & INTERMEDIATES LTD.		Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01617/AM11/		RLA File :08/24/040/00307/AM11/		Lic.No/Date:0810095587	Defer

19.01.2011

Date:22.03.2011

Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.

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Case No.:41/47/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01631/AM11/	RLA File :03/94/040/00924/AM11/	Lic.No/Date:0310611787 19.01.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200 gm
		2.	Clavulanate Potassium Syloid	2.3444 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649 gm
		2.	Clavulanate Potassium Syloid	3.126 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274 gm
		2.	Clavulanate Potassium Syloid	4.6888 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN	As per packing policy

		(For MGP)	
	7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
RA concerned may take further necessary action as per above decision of NC.			

115

Case No.:42/47/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01632/AM11/	RLA File :03/94/040/00907/AM11/	Lic.No/Date:0310611738 19.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/241/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine 200 mg tablet [Nevirapine = 204 mg/tablet]	1 No.	1.	3-(2-chloro-3-Pyridine-Carbonyl)-Amino-2-chloro-4-methyl pyridine/NVP(II)compound	1.38 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
		3.	Diglyme	2.76 kg/kg of Nevirapine
Nevirapine Oral Solution 50 mg/5 ml, 100 ml bottle [Nevirapine =1020 mg/bottle]	1 No.	4.	Calcium Oxide	0.55 kg/kg of Nevirapine
		5.	Sodium hydride	0.44 kg/kg of Nevirapine
		6.	Ethyl Acetate	1.70 kg/kg of Nevirapine

RA concerned may take further necessary action as per above decision of NC.

116	Case No.:47/47/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
	HQ File :01/82/050/01637/AM11/	RLA File :03/94/040/00919/AM11/	Lic.No/Date:0310611770 19.01.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/39/2008-Ch.II dated 04.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Glyceryl Oleate	1 Kg.	1.	Glycerine	0.273 kg

		2.	Oleic Acid Commercial	0.832 kg
RA concerned may take further necessary action as per above decision of NC.				

117

Case No.:50/47/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01640/AM11/	RLA File :03/94/040/00943/AM11/	Lic.No/Date:0310611784 19.01.2011		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Darunavir Hydrate	1 Kg.	1.	Potassium Borohydride	0.29 kg
		2.	(3aR, 4S, 6aS)—4-Methoxy-Tetrahydro-Furo [3,4-b]Furan-2-One [DN-Furanone)	0.606 kg
		3.	N,N-Disuccinimidyl Carbonate	0.90 kg
		4.	(2R,3S)-N-(3-Amino-2-Hydroxy-4-Phenylbutyl) – N-Isobutyl-4-Amino-Benzenesulfonamide (DN-Sulfonamide)	1.09 kg
RA concerned may take further necessary action as per above decision of NC.				

118	Case No.:46/47/82-ALC4/2010	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01636/AM11/	RLA File :03/94/040/00948/AM11/	Lic.No/Date:0310612215 21.01.2011	Defer Date:22.03.2011
	Decision :Committee considered case as per agenda and decided to call for a copy of relevant DML from the firm. Accordingly, case was deferred for 22.03.2011.			

119	Case No.:11/47/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01601/AM11/	RLA File :13/24/040/00029/AM11/	Lic.No/Date:1310034441 24.01.2011	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

120	Case No.:12/47/82-ALC4/2010		Party Name:VIVEK PHARMACHEM (INDIA) LTD.,		Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01602/AM11/		RLA File :13/24/040/00027/AM11/		Lic.No/Date:1310034439 24.01.2011	

Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per packing policy.

RA concerned may take further necessary action as per above decision of NC.

121	Case No.:13/47/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01603/AM11/	RLA File :13/24/040/00028/AM11/	Lic.No/Date:1310034440 24.01.2011	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per packing policy. RA concerned may take further necessary action as per above decision of NC.			

122	Case No.:26/47/82-ALC4/2010	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMOSYN LTD.)	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved									
	HQ File :01/82/050/01616/AM11/	RLA File :08/24/040/00316/AM11/	Lic.No/Date:0810095759 25.01.2011										
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Paracetamol Direct Compressable Grade Containing 90% Parace Tamol</td><td>1 Kg.</td><td>1.</td><td>Paracetamol Powder</td><td>0.909 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Paracetamol Direct Compressable Grade Containing 90% Parace Tamol	1 Kg.	1.	Paracetamol Powder
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Paracetamol Direct Compressable Grade Containing 90% Parace Tamol	1 Kg.	1.	Paracetamol Powder	0.909 kg									

123	Case No.:43/47/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved									
	HQ File :01/82/050/01633/AM11/	RLA File :03/94/040/00966/AM11/	Lic.No/Date:0310613186 28.01.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Lamivudine 150 mg tablet</td><td>1 No.</td><td>1.</td><td>(1',2',S,5'R)-Menthyl-5S-(Cytosine-</td><td>2.19 kg/kg of</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Lamivudine 150 mg tablet	1 No.	1.	(1',2',S,5'R)-Menthyl-5S-(Cytosine-
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Lamivudine 150 mg tablet	1 No.	1.	(1',2',S,5'R)-Menthyl-5S-(Cytosine-	2.19 kg/kg of									

[Lamudine =153.00 mg/tablet]			1''-YL)-1,3-oxathiolane-2R-carboxylate/CME Compound	Lamivudine
		2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
		3.	Dipotassium Hydrogen Phosphate	2.582 kg
Lamivudine Oral Solution 50mg/5ml, 100 ml pack [Lamivudine = 1020 mg/100 ml bottle]	1 No.	4.	Salicylate acid	0.790 kg/kg of Lamivudine
		5.	Triethylamine	0.959 kg/kg of Lamivudine
Lamivudine Oral Solution, 50mg/5ml, 240 ml pack] [Lamivudine =2448mg/240 ml pack]	1 No.			
Lamivudine 100mg tablet [Lamivudine =102.0 mg/tablet]	1 No.			

RA concerned may take further necessary action as per above decision of NC.

124

Case No.:44/47/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01634/AM11/	RLA File :03/94/040/00965/AM11/	Lic.No/Date:0310613187 28.01.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/241/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine 200 mg tablet [Nevirapine = 204 mg/tablet]	1 No.	1.	3-(2-chloro-3-Pyridine-Carbonyl)-Amino-2-chloro-4-methyl pyridine/NVP(II)compound	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
		3.	Diglyme	2.76 kg/kg of Nevirapine
Nevirapine Oral Solution 50 mg/5 ml, 100 ml bottle [Nevirapine =1020 mg/bottle]	1 No.	4.	Calcium Oxide	0.55 kg/kg of Nevirapine
		5.	Sodium hydride	0.44 kg/kg of Nevirapine
		6.	Ethyl Acetate	1.70 kg/kg of

				Nevirapine
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:49/47/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01639/AM11/	RLA File :03/94/040/00920/AM11/	Lic.No/Date:0310613412 31.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

126	Case No.:51/47/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01641/AM11/	RLA File :07/24/040/00424/AM11/	Lic.No/Date:0710077027 31.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

127	Case No.:16/47/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01606/AM11/	RLA File :05/24/040/00367/AM11/	Lic.No/Date:0510283436 08.02.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

128

Case No.:17/47/82-ALC4/2010	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01607/AM11/	RLA File :07/24/040/00443/AM11/	Lic.No/Date:0710077233 08.02.2011	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 as per details below or as applied by the firm whichever is lower;

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mypaid capsules each containing paracetamol 260MG+ibuprofen 200MG + Sodium stearyl Fumarate 6.5 MG	1 capsule	1.	Paracetamol BP/USP/EP Crystals(Rhodapapa Crystals)	255 mg
		2.	Ibuprofen 25 BP/USP/EP	204 mg
		3.	Sodium stearyl Fumarate BP/USP/EP	6.5 mg

RA concerned may take further necessary action as per above decision of NC

129

Case No.:29/47/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01619/AM11/	RLA File :09/24/040/00508/AM11/	Lic.No/Date:0910045465 08.02.2011		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 as per details below or as applied by the firm whichever is lower;				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 kg	1.	R-9-(2-Phosphonyl Methoxy Propyl)-Propyl) Adenine	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N-Methyl-2-Pyrrolidone	3.297 kg
RA concerned may take further necessary action as per above decision of NC				

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Case No.:30/47/82-ALC4/2010	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01620/AM11/	RLA File :09/70/040/00187/AM11/	Lic.No/Date:0910045489 09.02.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 31.08.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CBZ-L-Valine (N-Benzyloxy Valine)	1 Kg.	1.	L-Valine	0.63 kg
		2.	Benzyl Chloroformate	0.92 kg
RA concerned may take further necessary action as per above decision of NC.				

131	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

132	Case No.:32/47/82-ALC4/2010		Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED		Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
	HQ File :01/82/050/01622/AM11/		RLA File :05/24/040/00370/AM11/		Lic.No/Date:0510283475	

09.02.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	2,2-Dimethyl-6-Phenylacetamidopenicillanic Acid, 1-Oxide, p-Methoxybenzyl Ester (S-307) Powder	2.454
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	0.69 kg
		4.	Methanol	1.10 kg
		5.	Methylene Chloride	7.425 kg

RA concerned may take further necessary action as per above decision of NC.

133

Case No.:33/47/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01623/AM11/	RLA File :31/24/040/00235/AM11/	Lic.No/Date:3110046849 10.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/78/2010-Ch.II dated 25.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 as per details below or as applied by the firm whichever is lower;

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Biocide-2 (4020) Containing Gluteraldehyde 10% min. and Benzalkonium Quaternary 10% min. in water	1 Kg	1.	Myristyl Dimethyl Amine	0.065 kg
		2.	Gluteraldehyde	0.100 kg

RA concerned may take further necessary action as per above decision of NC

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Case No.:34/47/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved
HQ File :01/82/050/01624/AM11/	RLA File :17/24/040/00067/AM09/	Lic.No/Date:1710003777 10.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 18.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 as per details below or as applied by the firm whichever is lower;

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Product AFO-1625 (Polyethylene Glycol Cetostearyl Ether/Cetostearyl Alcohol 25 Mole Ethoxylate)	1 Kg	1.	Ethylene Oxide	0.807 kg
		2.	Ceto stearyl Alcohol	0.193 kg

RA concerned may take further necessary action as per above decision of NC

135

Case No.:35/47/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01625/AM11/	RLA File :17/24/040/00083/AM09/	Lic.No/Date:1710003778 10.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 18.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 as per details below or as applied by the firm whichever is lower;				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Product GP-2-OT (Polyethylene Glycol 200 Mono Oleate)	1 Kg	1.	Ethylene Oxide	0.438 kg
		2.	Oleic Acid	0.561 kg
RA concerned may take further necessary action as per above decision of NC				

136	Case No.:36/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01626/AM11/	RLA File :09/24/040/00509/AM11/	Lic.No/Date:0910045516 11.02.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

137	Case No.:39/47/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved										
	HQ File :01/82/050/01629/AM11/	RLA File :09/24/040/00528/AM11/	Lic.No/Date:0910045522 11.02.2011											
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td colspan="5"> </td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										

5-O-Trityl-2,3-Anhydro Thymidine	1 Kg.	1.	B-Thymidine	0.6263 kg
RA concerned may take further necessary action as per above decision of NC.				

138	Case No.:40/47/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01630/AM11/	RLA File :09/24/040/00460/AM10/	Lic.No/Date:0910045524 11.02.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

139

Case No.:52/47/82-ALC4/2010	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Approved	
HQ File :01/82/050/01642/AM11/	RLA File :07/24/040/00448/AM11/	Lic.No/Date:0710077336 11.02.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Midazolam Hcl	1 Kg.	1.	2-Aminomethyl 7-chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-1,4 Benzodiazepine Di maleate	4.59 kg/kg
		2.	Triethyl ortho acetate	3.42 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

140	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:47/82-ALC4/2010 22.02.2011	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:22.03.2010
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

Case No.Outside Agenda-1	M/S Matrox Laboratories Ltd.
Norms Committee Meeting No.47/11	F.No.01/82/050/00841/AM06/DES-III
Meeting Date:22.02.2011	RA F.No.09/24/040/00251/AM06
Adv.Lic.No.0910024426 dated 25.10.2005	
Committee considered case as per agenda and in consultation with technical authority present in meeting,	

decided to amend the description of import item No.3 to read as "Cytosine" and also decided to amend its quantity to read as "0.458 kg/kg of export product" without any other change in the decision taken in 22/82 meeting held on 06.09.2006.

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-2	M/S Matrox Laboratories Ltd.
Norms Committee Meeting No.47/11	F.No.01/82/050/00596/AM06/DES-III
Meeting Date:22.02.2011	RA F.No.09/24/040/00184/AM06
Adv.Lic.No.0910023894 dated 01.10.2005	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Cytosine Menthyl Ester" without any other change in the decision taken in 32/82 meeting held on 23.11.2005.	
RA concerned may take further necessary action as per above decision of NC.	